opened up many opportunities, thereby the Ministry of Defence, the Government of India, is setting up defence equipment manufacturing units in various States. The objective of the Government is to create more employment opportunities in the respective States and thereby the educated unemployed youth will largely be benefitted. I request the hon. Defence Minister to set up a large defence equipment manufacturing unit either in Puducherry or in Karaikal. Karaikal and Puducherry are the regions in the Union Territory of Puducherry where adequate land and other infrastructural facilities are available for setting up the unit. The road and sea connectivity in Puducherry is well established in order to ensure smooth movement of finished goods to various places in the country. Further, the East Coast Road, NH-45 A and NH-45 provide adequate road connectivity to Puducherry. As far as Karaikal is concerned, the work on Chennai to Kanyakumari land — highway road connectivity is moving at a faster pace and will be completed very soon. So, the road connectivity to Karaikal will not be a problem for movement of vehicles. Once Puducherry was having many industrial units due to the existence of various incentives, which created many employment opportunities and also yielded good revenue to the Government. Due to withdrawal of incentives to industrial units during the year 2004, many industries moved out of Puducherry. Even though Puducherry is a place where all facilities are available for setting up of any type of industries, due to lack of special incentives to the entrepreneurs, they are not interested to establish new industries in Puducherry. In order to ensure economic growth and employment opportunities in Puducherry, the Government of India shall consider as a special case one such corridor based on the availability of the infrastructure and... ...(Time-bell rings)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Shri S. Selvaganabathy: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), and Dr. Sasmit Patra (Odisha).

Thank you. Now, Shri Vivek K. Tankha.

Need to ensure judicial accountability in the country

SHRI VIVEK K. TANKHA (Madhya Pradesh): Mr. Deputy Chairman, Sir, it is my belief that there can be no peace without justice. "Injustice anywhere is a threat to justice

everywhere." It was said by Martin Luther King. "Justice will not be served unless those unaffected are equally outraged." It was said by Benjamin Franklin. Why I am saying this is, how can we sleep when there are more than three crore cases pending in law courts of India and if the fruits of a decree don't flow to the father but to the grandchildren? How do we trust a system if the person ordained to do justice, after presiding over contentious disputes in courts, join a political party next day. This is something which takes away our trust from the system. How can we but not lose our patience in the adalat if the catchword is 'tareekh pe tareekh? In which part of the world except India, we have a system where Judges appoint Judges? Collegium system is not a constitutional prescription but I am not a votary of political interference in judicial appointments also. There are two kinds of 'Bar' in English Language; one is where you enjoy your drink, and, second is, where we register and train our soldiers of democracy. Both bars need to follow discipline. How do you countenance a system where lawyers can go on strike at whim and fancy? How do we insulate our Judiciary from the syndrome of 'Uncle Judges'? It is far too infectious and too contagious. The biggest casualty is the real stakeholder, that is, the consumer of justice. It is time to debate, deliberate and decide whether we want our next 75 years to be like our past 75 years. My answer is, 'No'. We need to bring a quintessential change. Sir, the time to bring changes is now or else tomorrow may be too late. Thank you.

MR. DEPUTY CHAIRMAN: Thank you, Vivekji. The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Vivek Tankha: Shri Sandosh Kumar P (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), Shri P Wilson (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), and Shrimati Jebi Mather Hisham (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri Haris Beeran (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Mausam Noor (West Bengal), Shri Anil Kumar Yadav (Telangana), Dr. Fauzia Khan (Maharashtra), Shri Jose K. Mani (Kerala), Shri Saket Gokhale (West Bengal), Shri Ajit Kumar Bhuyan (Assam), Prof. Manoj Kumar Jha (Bihar), Shri Niranjan Bishi (Odisha), Shri Jawhar Sircar (West Bengal), Shrimati Mahua Maji (Jharkhand), Shri Imran Pratapgarhi (Maharashtra), Dr. Sasmit Patra (Odisha), Shri Ashok Singh (Madhya Pradesh), Shrimati Sulata Deo (Odisha) and Shri Sant Balbir Singh (Punjab).